

**GOVERNMENT OF TRIPURA**



**COMPILATION OF VARIOUS ORDERS/  
MEMORANDA/INSTRUCTIONS ISSUED  
UPTO 5TH OCT. 1990.**

**ON**

**REVISION OF RECORD-OF-RIGHTS.**

**FOR GUIDANCE OF FIELD OFFICERS**

**DIRECTORATE OF LAND RECORDS & SETTLEMENT**

**AGARTALA**

**1990**



## PREFACE

Various memoranda/instructions relating to revision of record-of-rights issued by the Government upto February, 1985 were compiled and published in the form of a compendium by the Directorate of Land Records and Settlement on 17.5.89 to make those available to the Officers/staff attached to the revisional operation for their guidance.

This compilation was found very useful in field and therefore it was felt to issue the second part of the compilation with the memoranda/instructions issued upto September, 1990. In the present compilation some memoranda/instructions issued prior to February, 1985 but not incorporated in the publication dated 17.5.89 have been compiled considering their necessity in the present operation.

The endeavour in bringing out this publication would be fruitful if it becomes use of the officers/staff attached to the revisional operation in rendering their assigned duties.

Agartala,  
the 23rd Oct. 1990.

( N. C. DEB )  
Director,  
Land Records & Settlement,  
Govt. of Tripura.



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No. F. 4(39)—RCC/78  
Government of Tripura  
Revenue Commissioner's Cell  
( Land Reforms Commission ).

Agartala, the 29th August, 1978.

To  
The Director of Settlement and Land Records,  
Govt. of Tripura,  
Agartala.

**Subject :—Regularisation of allotment cases and detection of alienations of tribal lands during the Revisional Settlement Operation.**

Sir,

I am directed to say that in the first meeting of the Assembly Committee on Land Reforms held on 24th August, 1978 the matters relating to (i) regularisation of cases of allotment of Land previously made to the jhumias, refugees etc. ; and (ii) alienations of tribal lands to non-tribals in contravention of provision of section 187 of the Tripura Land Revenue and Land Reforms Act came up for discussion. The Committee is of opinion that these works should be done in course of revision of record-of-rights.

2. In the past many jhumias were resettled under different schemes operated by the Tribal Welfare Department. Some of these cases might not have been regularised and Lands not recorded in the name of the jhumias concerned. Similarly all refugees who were Settled on land by the Rehabilitation Department have not yet got the land recorded in their names. In all such cases, if the allottees are found in possession of the land allotted or any other khas land, in case the allotted land cannot be now located, the land should be recorded in their names in course of the revision of record-of-rights. In finalising such cases help of local M. L. As and Gaon Pradhans may be sought for wherever necessary.

3. All transfers of lands by tribals to non-tribals in contravention of the provisions of section 187 of the Act should be detected in course of revision of record-of-rights. Suitable entries should be made in the Remarks column ( i. e. column 23 of the khatian ). A list of such cases may also be forwarded to the Revenue Officer competent to restore the alienated land.

4. I would request you to please issue necessary instruction to all concerned.

Yours faithfully,

Sd/- V. Thulasidas

Dy. Secretary to the Govt. of Tripura,  
Revenue Deptt.

NO. F. 39(40)—REV/75  
GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT  
( L. R. CELL )

Agartala, the 1st January, 1980.

#### MEMORANDUM

It appears that there is some confusion about the application of section 95 of the Tripura Land Revenue and Land Reforms Act, 1960. This section empowers the Collectors to call for the



record of any "proceeding" before a Revenue Officer subordinate to him for the purpose of satisfying himself as to the legality and propriety of any order passed by such revenue officer, and passing order in reference thereto as he thinks fit.

2. In fact there is no time limit prescribed for the purpose. So it is not necessary that the proceeding should be a pending one. This power can be exercised even in case of proceeding in which a final order has been passed. The primary condition is that there must be a proceeding.

3. "Proceeding" for this purpose shall mean "any application to a Court of Justice, however made, for aid in the enforcement of rights, for relief, for redress of injuries, for damages or for any remedial objects". An entry in the record-of-rights made in the course of preparation of the same cannot be challenged under section 95 of the Act. If, however, the entry was challenged in any proceedings before the appropriate authority at any time during the course of preparation of record-of-rights the order passed in such a proceeding may be challenged under section 95.

4. The Collectors are empowered under this section to revise the order passed by a Revenue Officer subordinate to him. According to section 7 *ibid* all revenue officers in the District or Sub-Division shall be subordinate to Collector or the Sub-Divisional Officer, as the case may be. But a survey officer while exercising powers under section 42 or 43 of the Act, cannot be said to be a Revenue Officer in the District. As such no order of a Survey Officer in any proceeding under sections 42 and 43 can be challenged before the Collectors under section 95 *ibid*.

Sd/- (R. N. Gupta)

Secretary to the Govt. of Tripura.

**GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT  
AGARTALA, TRIPURA.**

Agartala,

Dated, the 30th April, 1984

No. 8167—227/F. 4(206)—DSL/R/81

**MEMORANDUM**

In spite of specific provisions in the TLR & LR Rules and the instructions issued from time to time, it appears that most of the officers engaged in revision of record-of-rights are not fully aware of their duties and responsibilities in preparation of record-of-rights correctly during the revisional Operation.

2. It is, therefore, re-iterated that entire responsibility as to the Correct revision from the stage of bujharat to attestation lies with the Halka Officers and from draft publication of records to final publication including hearing of objections, framing of records etc, lies with the A. S. O concerned.
3. The Settlement Officer is responsible to keep proper supervision at all stages for updating of the records with correctness. He is also responsible to check the records at random before consignment to the Headquarter.
4. As decided earlier the finally published records should be consigned to the Headquarter by the Settlement Officer/Asstt. Survey Officers while coming to attend the periodical meetings at the Directorate. The records of each mouja should contain a certificate from the concerning Settlement Officer that he has personally checked at least 5% of the finally published records and satisfied himself as to their correctness.
5. The finally published records should be consigned within 60 days from the date of final publication as decided earlier without fail.
6. No record should be received by the Record Section of the Directorate without the certificate of the Settlement Officer as mentioned above.



7. The in-charge, Record Section should also satisfy himself that all items of the Record are consigned and in case of any omission the record should not be accepted. The Record Section should provide steel trunk with lock and key to the Officers who will be coming to consign the records if they are interested to keep any records in the Record room for rectification/correction of records.
8. The details scrutiny of the records and other documents to the extent required by the Records Section should be completed before the next date of monthly meeting and should be taken to the notice of the concerned officers.
9. In case of mistakes in finally published records, the person responsible for such mistakes will be liable for action due to negligence in duties.
10. The above instructions should be strictly followed by all concerned,

( M. L. Dasgupta )  
Director of Land Records & Settlement,  
Government of Tripura.

N. B.—Further instructions contained in memo No. 2334—2403/F. 6(23)—DLRS/LR/85 dt. 25-2-88 & No 10938—11012/F. 6(136)—DSLRLR/87 dt. 16-7-88.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 2327—76/F. 6(127)—DSLRLR/85.

Agartala.  
Dated, the 5th February, 1985.  
6-2-85.

MEMORANDUM

While drawing attention of all supervising officers to clause VI of Para IV at page 16 of the minutes of the VI the review meeting held on 7th April, 1984 in the matter of conducting revision of record-of-rights communicated to all concerned under No. 7805—875/F. 6(78)—DSLRLR/82 Sh—1 dated 27-4-84, the supervising officers are once again requested to check the diaries of their subordinate staff at a regular intervals to keep proper control and supervision over the working of the staff engaged in revisional survey operation.

Sd/— ( M. L. Dasgupta ) 4/2.  
Director of Land Records & Settlement.  
Government of Tripura.

No. F. 10(1) Law/81  
GOVERNMENT OF TRIPURA.  
Law Department.

Dated, Agartala the 6th February, 1985.

ERRATA

In the Tripura Land Revenue and Land Reforms Act, 1960 ( 43 of 1960 ), printed by Law Department, as modified upto July, 1979.



1. At page 24, in sub-section (1) of section 93, in the first line, for "shall be" read "shall lie".
2. at page 25,—
  - (i) in section 93, the provision relating to a second appeal shown wrongly as sub-section (1) Shall be read as sub-section (2),
  - (ii) in sub-section (2) of section 93, so corrected, in clause(a), for "the State Government" read "the collector":
  - (iii) in section 95, in the fourth line, the words, "in which no appeal his to the Adve on the under" shall not be read.

By order, etc.

Sd/— A. B. Paul  
Deputy Secretary, Law.  
Government of Tripura.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 4754—820/F. 6(3)—DSLRLR/82/P. 111.

Agartala.

Dated, the 28th February/1st March  
1985.

MEMORANDUM

It has come to the notice that the land holders who are acquiring settled land by purchase, inheritance, partition etc. within the period from the end of draft publication to the commencement of Junch for final publication of records are not getting any scope to get their land mutated in their names and thus some of them are being deprived of financial assistance from different financial Institutions.

The issue has been examined throughly and it has been observed that there is no bar to allow mutation U/S—46 of the T.L.R. & L.R. Act, 1960 even during that period as referred to above. It is, therefore, decided that mutation cases files in prescribed manner within the period as mentioned above may be entertained and disposed of by the Asstt. Survey Officer of the area as per provision of section 46 of the said Act, before final publication of records.

Sd/— M. L. Dasgupta  
Director of Land Records & Settlement,  
Government of Tripura.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS AND SETTLEMENT

No. 5948—6013/F. 6(46)—DSLRLR/88.

Agartala.

the 12th March, 1985.

MEMORANDUM

It has been observed that concurrence of the A.D.C. authority on some allotment proposals within A.D.C. area have been received by the Settlement Officer after final publication of the records



of concerning moujas for which the Settlement Officers failed to take any action on them. This could be avoided if the allotment proposals were initiated just after completion of Bujharat works of those moujas. In such case, there might be enough time to obtain the concurrence of the A.D.C. on allotment proposals.

It is, therefore, impressed upon all to draw up allotment proceedings where concurrence of other Department are necessary on priority basis immediately after the Bujharat of the area, so that allotment order may be issued by the Settlement Officer with concurrence of the Department before final publication of the records. Henceforth this should be strictly followed.

Sd/- M. L. Das Gupta  
Director of Land Records & Settlement,  
Govt. of Tripura,

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS AND SETTLEMENT

NO. 9287-352/F. 6(52)-DSLRLR/80

Agartala, the 26th April, 1985.

MEMORANDUM

It has come to the notice of the undersigned that the record-of-rights including maps are being published finally without removing discrepancies in areas of records with sheets though under this Directorate Memo No. 4626-32/F. 6(52)-DSLRLR/88 dated 16-3-84 all officers were asked to ensure that the records are completely junched after work of each stages in revisional operation. They were specifically asked not to place records under draft publication before thorough junch and correction of records. In Memo No. 8167-227/F. 4(206)-DSLRLR/81 dated 3-4-84 it was mentioned that entire responsibility as to the correctness of the records from Bujharat to Attestation lies with Kgo. and from draft publication to final publication with the A. S. O. concerned. The Settlement Officers were made responsible to keep proper supervision at all stages including checking of the records at random.

The checking of records also includes checking of sheets to ensure correctness of the areas of each plot in sheet corresponding to the records. The mistakes in areas as detected is due to the negligence in extraction of areas in different stages of the operation. This could easily be over-come if a team consisting of 2 Amins checked the area of plots in sheets with the area in records by extraction of areas where necessary before draft publication of records. It is once again reiterated that quality of works depends on proper checking of records and by provisions of sufficient partial lines in sheets during the revisional operation. All field Officers are again asked to ensure that the records including the maps are finally published after removing of all mistakes by making proper junch at the end of each stage.

In case of mistakes detected in finally published records due to latches on the part of any staff will be viewed very seriously.

Sd/- M. L. Das Gupta  
Director of Land Records & Settlement  
Govt. of Trpura.



GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 12501-72/F. 6(127)—DLRS/LR/85

Agartala,  
the 21st June, 1985.

MEMORANDUM

The G. O. (Technical) No. 16 under this Directorate No. 9266-83/F. 6(29)—DSLRLR/78 dated 6th August '79 and letter No. 2576-7-9/F. 6(29)—DSLRLR/79 dated 5-3-79 were issued communicating the procedure to be followed in disposing the mutation cases during the revision of record-of-rights. It has come to the notice that all the interested parties in mutation cases are not being informed by written intimation before disposal of the cases. Sub-section 3 of Section 46 provides that written intimation to all persons appearing from the record-of-rights or the register of mutation to be interested in the mutations and to any other persons whom the Revenue Officer has reason to believe to be interested therein shall be given before disposal of the cases.

Hence, all the Revenue Officers now authorised to dispose of mutation cases should endorse a copy of the notice prescribed for mutation cases to the respondents or any other interested parties in the matter for information and to appear on the fixed date and submit objection, if any, in sanctioning mutation in the name of the applicant.

Sd/- M. L. Das Gupta,  
Director of Land Records & Settlement  
Govt. of Tripura.

N. B. Further instructions contained in memo No. 16010-75/F. 6(86)—DSLRLR/85 dt. 20-11-85.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT

NO. 15995-1606/F. 6(17)—DLRS/LR/85/P—II.

Agartala,  
the 19th August, 1985.

MEMORANDUM

In continuation of the General Order No. 14 issued under Directorate No. 6976-82/F. 8(44)—DSLRLR/73 dated 22nd June, 1979 it is instructed that the land acquired by Panchayet by way of purchase, donation, gift etc. should be recorded in the name of Panchayet with same right and title that was held by the predecessors in interest on the land.

Sd/- M. L. Das Gupta,  
Director of Land Records & Settlement  
Govt. of Tripura 16-8-85.



GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT  
No. 16082—148/F. 6(76)—DSLRLR/82.

Agartala,  
the 19th August, 1985.

## MEMORANDUM

In supersession of the general order No. 32 issued under this Directorate Memo No. 1470—76/F. 6(76)—DSLRLR/82 dated 3rd February, 1982 it is instructed that separate khatians should be opened in the name of wakf created by dedication of settled land with the entries in the following manner :—

Col. No. 13—রায়তি/অকুশি ওয়াকফ

... .. মসজিদ/ইদগা/কবরস্থান

তত্ত্ববধায়ক মোতোয়ালী।

সাং... ..

পোঃ ... ..

Col. No. 15 অকুশি চিরস্থায়ী/রায়তি চিরস্থায়ী

Col. No. 16 রাজস্ব বুদ্ধির যোগ্য

Col. No. 24 মুসলমান সাধারণের ব্যবহার্য।

The Government land where wakf has been created by user and included in the list of wakf properties should be recorded in the khatian of Tripura Government with the following entries :—

Col No. 13—ত্রিপুরা সরকার।

Col No. 24—ওয়াকফ

মুসলমান সাধারণের ব্যবহার্য।

Record-of-rights prepared in respect of the wakf properties according to the instructions issued on 3rd February, 1982 should be modified as per above instruction before final publication of record-of-rights.

Sd/— M. L. Das Gupta,  
Director of Land Records & Settlement  
Government of Tripura.  
16-8-85.

No. F. 1(2)Secy/Agri/80/Vol—1( Part)  
GOVERNMENT OF TRIPURA  
DEPARTMENT OF AGRICULTURE

Dated, Agartala, the 16th Sept. '85

## MEMORANDUM

The terms and conditions as laid down and circulated under this Deptt.'s Memo No. F. 1(2)—Secy/Agri/80/Vol—1(Part) dated 29.5.84 for handing over the market structure, constructed by Agriculture Department to Gaon Sabhas/Notified Area Authorities have been reviewed and decided to be withdrawn w.e.f. the date of issue of this Memo.



It has further been decided that the Agriculture Department will continue to construct the open sale halls and sale stalls as per existing practice. The structures which have already been constructed and will be constructed in future by the Agriculture Department will be handed over to the respective Gaon Panchayets through the concerned Supdt. of Agriculture in the prescribed proforma ( enclosed ). The proforma for handing over and taking over of such structures will be signed by the Panchayet Pradhan or anybody authorised duly for this purpose and the concerned Supdt. of Agriculture.

After the structures are taken over by the Panchayets the duties of the Panchayets would include proper maintenance of structures, management of the markets and also cleaning and sweeping of the market area.

The Department of Agriculture will not volunteer electric installation in the market structures in view of the non payment of tariff by certain market authorities leading to disconnection and subsequently theft of electric installations,

The above procedure will also follow in case of markets under Notified Area Authority wherever such authority is in existence but will not be applicable in case of regulated markets.

Sd/- M. K. Gupta. dt. 10.9.85

Under Secretary to the Government of Tripura.

Proforma for handing over and taking over of the possession of market structures constructed by Agriculture Department to Gaon Panchayat Notified Area Authority by the Concerned Supdt. of Agriculture.

In pursuance of Govt. Memo. No. F.1(2)SECY/Agri/Vol-1(Part) dated 16.9.85 the following market structures of..... market under..... Agri Sub-Division constructed by Agriculture Department are hereby handed over and taken over by the concerned Authorities w.e.f.....

Name of Market Agri. Sub-Division	Name/details of market structure with No./Size/Capacity.
1.	
2.	
3.	

Handed over by	Taken over by
Signature :—	Signature :—
Designation and address with Seal of Supdt. of Agriculture :—	Designation and address with Seal of Panchayet Pradhan :—
Date.	Date.



GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT,  
AGARTALA.

No. 17712-77/F. 6(52)—DSLRLR/80.

Dated the 18th/19th September, 1985.

## MEMORANDUM

It has come to notice that the records are being placed on draft publication U/S—43(1) of the TLR & LR Act, 1960 before checking of areas of plots in sheets with the areas in records and removal of mistakes. In most of the camps checking is being done just before the Final publication of records which creates serious problems in removal of the mistakes detected during checking.

It is, therefore, decided that checking of areas of plots in sheets with the areas in records should be done during recess works after the stage of Bujharat and mistakes, if any, should be removed before issue of parcha to the land holders. The plots required to curve-out during the subsequent stages should be checked immediately after the respective stage and areas should be corrected where necessary. This is issued in partial modification of the Memo issued under this Directorate No. 9287—352/F. 6(52)—DSLRLR/80 dated, the 26th April, 1985.

Sd/—M. L. Das Gupta

Director of Land Records & Settlement,  
Government of Tripura.

N.B. Further instructions contained in memo. No. 17312—90/F. 6(63)—DLRS/LR/85 dt 29.11.85. No. 10938—11012/F.6(136)—DSLRLR/87 dt. 16/6/88. No. 1236—1310/F.6(136)—DSLRLR/89 dt. 24.1.89 and No. 531—93/F.6(136)—DSLRLR/87 dt. 1/11/90.

No. F,4(17)RCC/79(P)  
GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT  
( R. C. CELL )

Dated, Agartala, the 24th Oct. 1985

## MEMORANDUM

In course of present revision survey, there shall be no change in the rate of revenue. However, there may be change in the assessment of each holding due to change in area or classification of land. A question has been raised about the date of enforcement of the revised assessment.

It has been decided that the revised assessment will take effect from the 1st day of the year following the year in which the revised records are made over to the Collector.

Since there is no change in the rate of revenue, the Survey Officers authorised to revise the record of rights may enter the revised assessment in Col. 6 of the khatian which is meant for recording for revenue as ascertained by the Revenue Officer. Col. 9 to 11 meant for recording of revenue & cess may be left blank in the course of revision of record-of-rights as these columns are required to be filled up only when a fresh rate of revenue is determined under Chapter IV of the Tripura Land Revenue & Land Reforms Act.

The Director of Settlement & Land Records will take all possible steps to make over the revised record-of-rights within 1(one) year from the date of final publication. The Collectors in turn will prepare fresh toujis for the year following the year in which the revised records are received.

The contents of this memorandum should be carefully followed.

Sd/—T. N. Chakraborty  
Under Secretary (LR),  
Government of Tripura.

N.B.—Further instructions contained in memo No. 1402—67/F. 6(94)—DLRS/LR/85. dt. 27-1-1986



GOVERNMENT OF TRIPURA.  
DIRECTORATE OF LAND RECORDS & SETTLEMENT  
AGARTALA : TRIPURA.

No. 16010 75/F.6(86)—DSLRLR/85

Agartala,  
the 19th/20th November, 1985.

MEMORANDUM

The instruction at page—17 of the Organisation and Methodology contains that the cases of transfer of land by purchase, inheritance etc. should be entered in Mutation Register in TLR & LR Form No. 20 and cases received upto the attestation stage should be disposed of during attestation of records. In Memo No. 12501—72/F.6(127)—DSLRLR/85 dated 21.6.85 it was reiterated that the cases should be disposed of serving notices prescribed for mutation upon both the applicant and the land holders in whose name the land was recorded earlier.

2. In order to expedite progress in attestation of records a suggestion has come for disposal of the mutation cases registered during the stage of bujharat immediately after completion of bujharat works of the mouja following the procedures laid down in instructions issued in this regard instead of keeping pending for taking up at the attestation stage.

3. As per provisions of the Act there is no bar to sanction mutations before the stage of attestation after observing the legal formalities. In such cases, the relevant khatians should be attested during the stage of attestation. Even in the existing system the cases of mutations registered prior to the attestation stage may be disposed of drawing up special programme for mutation at the attestation stage and the relevant khatians may be attested simultaneously which will relieve the land holders from appearance again for attestation of records.

M. L. Das Gupta 19-11-85,  
Director of Land Records & Settlement,  
Government of Tripura.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT  
AGARTALA ; TRIPURA.

No. 17150—228/F. 6(86)—DSLRLR/85.

Agartala.  
the 28th November 1985.

MEMORANDUM

In accordance with the provision of Rule 56(!) of the Tripura Land Revenue and Land Reforms Rules 1961 it has been decided to undertake revision of record-of-rights following the stages as mentioned in sub-rule (v) to (ix) of the said rules. Each stage of the operation is independent and only after completion of work of one stage the work of the next stage is taken up.

2. The rights of the land holders are transferable and therefore there is every possibility of changes in possession and ownership of land. As a result the field position reflected in one stage may undergo changes in the subsequent stage, The possibility of such changes increase when the intervening period in between two stages is wide.



3. It has been noticed that the intervening period between bujharat and attestation stage, in many cases, is more than 3 to 4 years. Similar instances have also been found in other subsequent stages.

4. The whole purpose of revision of record-of-rights is therefore defeated due to such inordinate delay in between the stage of bujharat and final publication as some radical changes in right, title and possession on land take place during this period.

5. It has, therefore, been decided that the intervening period between two stages of the operation should be narrowed down to the minimum extent. The Camp Officers are requested to conduct the revisional operation reducing the intervening period between two stages to the minimum. The Settlement Officers and Asstt. Survey Officers should keep sharp watch and render necessary guidance on reduction of intervening period between two stages of the operation.

M. L. Das Gupta 28-11-85.

Director of Land Records & Settlement,  
Government of Tripura.

N.B. Further instructions contained in memo No. 874-938/F. 6(11)-DSLRLR/85 dt. 13.1.89.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 17312-90/F. 6(63)-DSLRLR/85.

Agartala.

Dated, the 29th November, 1985.

MEMORANDUM

Instances have come to the notice that the instructions issued under this Directorate Memo No. 17712-77/F. 6(52)-DSLRLR/80 dated 19-9-85 regarding checking of areas of plots in sheets with the areas in records are not being rigidly followed by the Camp Officers in preparation of record-of-rights. As a result mistakes are being detected at this Directorate in finally published records consigned by the field officers.

It is once again reiterated that the instructions issued under this Directorate Memo dated 19-9-85 should be followed rigidly failing which the matter will be viewed very seriously.

( M. L. Dasgupta )

26/11/85

Director of Land Records & Settlement,  
Government of Tripura.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS AND SETTLEMENT

No. 17233-311/F. 6(55)-DSLRLR/85.

Agartala,

the 29th November, 1985.

MEMORANDUM

The minimum 'Norm for attestation work per day was fixed 35 khatians under this Directorate Memorandum No. 10592-658/F. 6(47)-DSLRLR/81/P-I dated 12th July, 1984. The procedure of attestation are laid down clearly in Organisation and Methodology and subsequent Memorandum No. 14674-80/F. 6(26)-DSLRLR/78 dated 3rd August, 1981 and 3139-46/F. 6(26)-DSLRLR/78 dated 2nd March, 1984. But it has been observed that the progress in attestation is still far below of the Norm fixed.



It has come to the notice that publicity for attestation to the land holders in most cases were not given properly. This may be one of the reasons for non-appearance of the land holders before the attestation officers for attesting their khatians.

It has therefore, been decided that wide publicity of attestation of records should be given to the land holder by issuing general notices in the village and its adjoining villages with copies to the concerning Panchayats and Departments and by beat of dram in the local markets.

This instruction should be rigidly followed.

Sd/— M. L. Dasgupta  
Director of Land Records & Settlement,  
Government of Tripura. 26/11/85.

NO./F. 4(17)RCC/79(P)  
GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT  
( L. R. CELL )

Dated, Agartala, the 16th December, 1985.

#### NOTIFICATION

In exercise of the powers conferred by Section 8 of the Tripura Land Revenue and Land Reforms Act, 1960 ( 43 of 1960 ), the Governor, Tripura is pleased to confer on the Additional Settlement Officers posted in the office of the Settlement Officers in West District, North District and South District, the powers and duties of the Survey Officers under the said Act to be exercised within their respective Jurisdiction.

By order of the Governor,

Sd/- T. N. Chakraborty.

Under Secretary, L. R.

Government of Tripura.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF LAND RECORDS AND SETTLEMENT

NO. 1402—67/F. 6(94)—DLRS/LR/85

Agartala, the 27th January, 1986.

#### MEMORANDUM

With reference to the Revenue Department Memorandum No. F. 4(17)—RCC/79(P) dated 24-10-85 field officers have raised the following points for decision regarding entries in Col. No. 9 to 12 of khatians.

1. Whether the entries “১৩(২) ধারা সাপেক্ষে ১লা বৈশাখ ১৩ ... বাং “as prescribed under G. O. No. 15 for Col. No. 12 of khatian is necessary.
2. Whether in the case of allotment of land the revenue assessed are to be entered in Col. No. 9 including the prescribed entries in Col. No. 12 of khatian ;
3. Lands declared as settled land u/s 11(3) of the T.-L. R. & L. R. Act, 1960 are liable to pay land revenue from the date of enforcement of revenue in the area. In that case whether revenue to be entered in col. 9 including entries in col. 12.



4. The records which have been attested but not yet finally published will require correction in respect of col No. 9 and 12 before final publication. In such case the parcha with the land holders will contain the entries as per attested records.

Clarification in respect of the above noted points are as under :

1. Since the assessment made in revisional operation will take effect from first day of the Bengali year following the year in which records would be made over the Collector, the entries for Col. 12 should be made as “১৬(২) ধারা সাপেক্ষ”

2. An allottee is liable to pay land revenue for the land allotted subject to the Government order under section 16(2) of the T. L. R. & L.R. Act, 1960. As such assessed revenue to be entered in Col. 6 as in the case of others with entries in Col. 12 “১৬(২) ধারা সাপেক্ষ ১লা বৈশাখ ১৩ ... .. বাং”

3. The entries should be same as item No. 2 above.

4. The parchas issued to the land holders are copies of the draft records which are subject to correction in subsequent stages. But the records inspected by the land holders during the period of draft publication cannot be changed without giving opportunity of being heard to the interested parties. As such, before draft publication the entries should be corrected in respect of revenue where such entries made during attestation.

Sd/— ( M. L. Dasgupta )  
Director of Land Records & Settlement.  
Government of Tripura. 24-1-86.

ABSTRACTS COPY OF THE MINUTES OF THE MEETING HELD IN THE CHAMBER OF THE DIRECTOR OF LAND RECORDS & SETTLEMENT ON 6TH OCTOBER, 1986 WITH THE SETTLEMENT OFFICERS, ASST. SURVEY OFFICERS AND OFFICERS OF THE DIRECTORATE TO REVIEW THE PROGRESS OF REVISION OF RECORD OF RIGHTS, WHICH WAS COMMUNICATED TO ALL CONCERNED UNDER THIS DIRECTORATE NO. 13870-943/F. 6(2)-DSLRLR/85, DATED 9TH OCTOBER, 1986.

Page. 9.

Item :— 1, MISCELLANEOUS :—

1. The issue in regard to recording of land owned by way of exchange of properties with the Muslims migrated to Erstwhile East Pakistan was raised in the meeting. During discussion the DLRS stated that Government desires that such cases of dispute should not be left undecided for indefinite period and may be disposed of under section 43(1) (a) of the TLR & LR ACT. according to merit of each case.

Sd/- M. L. Das Gupta  
9-10-86  
Director of Land Records & Settlement  
Govt. of Tripura.



No. . 4(39)—RCC/78  
Government of Tripura  
Revenue Department  
( L. R. Cell )

Dated, Agartala, the 21st November, 1986.

MEMORANDUM

The undersigned is directed to refer to the Memorandum No. F. 19—8/For—85/2748-519 dated 7. 8. 1986 issued by the Additional Chief Conservator of Forests, Tripura regarding recording of protected forest land during the revisional survey.

With a view to remove any confusion which might have arisen consequent upon the issue of the said memorandum by the Forest Department, this is to inform that the instructions issued by the Revenue Department vide memorandum of even No. dated 14-6-1979 regarding recording of Protected Forests land during the revision of Record-of-Rights shall stand. The Forest Department may file objection against any entry in the record-of-rights as per provision of the Tripura Land Revenue & Land Reforms Act.

Sd/- T. N. Chakraborty  
Under Secretary, L. R.  
Government of Tripura.

No. F. 4(39)—RCC/78.  
GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT  
( L. R. CELL )

Dated. Agartala, the 7th January, 1987.

To  
The Director of Land Records & Settlement,  
Government of Tripura,  
Agartala.

Sub :—Preparation of Jamabandi schedule during the revision of record-of-rights.

Sir,

I am directed to refer to your letter No 4635/F. 6(63)—DLRS/LR/85 dated 4. 4. 1986 on the subject noted above and to say that it is considered necessary to make a reference of the old touji number in the jamabandi schedule even for the holding below three standard acres. In case the old touji numbers are not available, a reference to the previous khatian may be noted in columns 11, 12 & 13 of the jamabandi schedule, which may be available with the Settlement Officers.

Necessary instruction in this regard may kindly be issued to all concerned accordingly.

Yours faithfully,  
Sd/- T. N. Chakraborty,  
Under secretary, L. R..  
Govt. of Tripura.